

*171. S.Q. 171 has been transferred to 15.3.2011 as S.Q. 280.

Violations under CRZ Act, 1991

*172. SHRIMATI SHOBHANA BHARTIA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Central Government has directed the Coastal Zone Management Authorities (CZMA) of all the States and UTs to identify violations under Coastal Regulation Zone (CRZ) Act, 1991 and take appropriate action against them;

(b) if so, whether the State Governments/UTs have identified violations under CRZ Act, 1991 and the action taken has been communicated to the Central Government;

(c) if so, the details thereof; and

(d) the steps Government has taken/proposes to take in respect of such cases of violation where State Governments/UTs have failed to take appropriate action?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (d) For the purpose of monitoring and enforcing the Coastal Regulation Zone (CRZ) Notification, the Ministry has constituted the National, State and Union territory level Coastal Zone Management Authorities under Environment (Protection) Act, 1986. Necessary powers have been delegated to these Authorities to take action against the violations of the CRZ Notification, 1991 and also the CRZ Notification, 2011 including the Island Protection Zone Notification, 2011.

With regard to the violations of the CRZ Notification, 1991, the Ministry has issued a direction under Section 5 of Environment (Protection) Act, 1986 on 25th January, 2011 to all coastal States/Union Territories Coastal Zone Management Authorities to identify the violations of Coastal Regulation Zone Notification, 1991 within four months and to take action against such violation four months thereafter. The action initiated in compliance to the directions, by each of the coastal States/Union Territories in this regard was reviewed by the Ministry in the meeting held on 10th February, 2011.

The CRZ Notification, 2011, provides that the dwelling Units of the traditional coastal communities, including fisher folk, tribals etc., which have been constructed in violation of the CRZ Notification, 1991 shall be regularised subject to the condition that such dwelling units are not used for any commercial activity or sold to nontraditional coastal communities.

Computerisation of CGHS dispensaries

*173. SHRI KANWAR DEEP SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether all the Central Government Health Scheme (CGHS) hospitals/dispensaries have been computerised;
- (b) if so, the details thereof, State-wise;
- (c) whether all the beneficiaries can avail the facilities of CGHS from anywhere in the country;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD):
 (a) and (b) Computerisation of all allopathic CGHS dispensaries, except one in Bengaluru, have been completed and networked. CGHS does not have any general purpose hospital.

(c) to (e) CGHS beneficiaries can go to any dispensary within the same city and can also get medicines from that dispensary. If, however, any medicine has to be indented through the local authorised chemist, the same is issued only through the dispensary where the CGHS card is registered.

If a pensioner CGHS beneficiary is visiting a CGHS city outside of his registered CGHS city, then the beneficiary can avail all facilities enjoyed in his/her home CGHS city, including indented medicines.

A serving CGHS beneficiary, if visiting another CGHS city, is required to take a temporary permit from his/her office for availing CGHS facilities including indented medicines in that city.

Withdrawal of teaser home loans

*174. SHRI N.K. SINGH: Will the Minister of FINANCE be pleased to state:

- (a) whether the Reserve Bank of India (RBI) is of the opinion that teaser home loans should be withdrawn by banks;
- (b) if so, the reasons therefor;
- (c) the number of people who have availed of such loans, till date;
- (d) whether the defaulting rate of teaser home loan customers is unusually high; and
- (e) if so, the extent thereof?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) to (e) The Reserve Bank of India (RBI) has reported that they have not given any opinion that teaser home loans should be withdrawn by banks. RBI has sensitized the banks of the risk involved in teaser home loans and has issued a Circular on December 23, 2010 prescribing higher rate of standard asset provisioning of 2.0% instead